TO BE PUBLISHED IN PART-II, SECTION 3(ii) OF THE GAZETTE OF INDIA

F.No.286/343/89-IT(Inv.II)
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes
...

New Delhi, the 11th Oct. 1990

N O T I F I C A T I O N

S.O.No. _____. In exercise of the powers conferred by sub-section (1) of Section 132 of the Income Tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby empowers the following Deputy Directors and Deputy Commissioners to authorise action under sub-section (1) of Section 132 of the Act:-

(i) All Deputy Directors of Income-tax(Inv.) posted under Directors General of Income-tax(Inv.);

(ii) All Deputy Directors of Income-tax(Inv.) posted under Directors of Income-tax(Inv.);

(iii) All Deputy Commissioners of Income-tax incharge of income tax ranges including Spl. ranges.

Deepa Krishan

(DEEPA KRISHAN)
OFFICER ON SPL. DUTY (INV.II)
CENTRAL BOARD OF DIRECT TAXES

To

The Manager,
Government of India Press,
Ring Road, Mayapuri,
New Delhi.

F.No 286/343/89-IT(Inv.II) — No.8747

Copy to:-

1. All Commissioners of Income-tax
2. All Chambers of Commerce.
3. Directors of Inspection(I.T.)/(R&S)/(P&PR), New Delhi
4. Directors of Income-tax(Inv.)
5. Director of O & M Services, Mataamandri Lane, New Delhi.

...2/-

6. All Officers and Sectio s of CBDT, New Delhi.
7. Comptroller and Auditor General of India, New Delhi.
8. Bulletin Section of Directorate of Inspection (R&P), New Delhi.
9. Director of Training, IRS (IT), Staff College, Nagpur.
10. Shri _____, Joint Secretary, Ministry of Law, Justice and Company Affairs (Deptt. of Legal Affairs), New Delhi.
11. The Chief Controller of Accounts, Central Board of Direct Taxes, H-Block, Vikas Bhavan, New Delhi.

Deepa Krishan

(DEEPA KRISHAN)
OFFICER ON SPL. DUTY (INV.II)
CENTRAL BOARD OF DIRECT TAXES

भारत के राजपत्र के भाग ।।, खंड 3(।) में प्रकाशनार्थ

का0सं0 286/343/89-आयकर (जांच-।।)

भारत सरकार

वित्त मंत्रालय

(राजस्व विभाग)

केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, दिनांक 11 ~~सितम्बर~~ अक्टूबर, 1990

अधिसूचना

का0आ0सं0 आयकर अधिनियम, 1961 (1961 का 43) की धारा 132 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए केन्द्रीय प्रत्यक्ष कर बोर्ड एतद्द्वारा निम्नलिखित उप-निदेशकों तथा आयुक्तों को उक्त अधिनियम की धारा 132 की उपधारा (1) के अधीन कार्यवाही करने के निमित्त प्राधिकृत करने के लिए ~~शक्ति~~ प्रदान करता है :--

(।) आयकर महानिदेशकों (जांच) के अधीन तैनात सभी आयकर उप-निदेशक (जांच) ।

(।।) आयकर निदेशकों (जांच) के अधीन तैनात सभी आयकर उप-निदेशक (जांच) ।

(।।।) आयकर रेंजों, जिनमें विशेष रेंज भी शामिल हैं, के प्रभारी सभी उप-आयकर आयुक्त ।

दीपा कृष्ण

(दीपा कृष्ण)
विशेष कार्य अधिकारी (जांच-।।)
केन्द्रीय प्रत्यक्ष कर बोर्ड

8757

सेवा में,

प्रबन्धक,
भारत सरकार प्रेस,
रिंग रोड, मायापुरी,
नई दिल्ली ।

प्रतिलिपि ओजी पाठानुसार प्रेषित ।